

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ 8 / RTI
Dated 02/08/2023

To,

Ms. Alisha Gogoi
GAD Law Associates
Dighalipukhuri East, Ghy-01

1. Please refer to your RTI application registered as I.D. Number 56/2023-24 Dated 19/07/2023 addressed to undersigned seeking misc. information relating to medical reimbursement bill of Judicial Officers of Assam.
2. The information asked for is as follows.
 - 1 & 2:- The information asked for cannot be furnished as it pertains to third party information and you have not showed any larger public interest in this regard.
 - 3 & 4- Queries are transferred to the district court vide a separate letter.
 - 5- Sought for information are not available with this Registry.
 - 6- The question demands opinion of the PIO, which is not allowed under RTI Act 2005.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tampran
02.08.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/ ৪২ /RTI

Dated Guwahati, ২./08/2023

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bajali / Barpeta / Baska / Biswanath / Bongaigaon/Cachar /
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima
Hasao / Goalpara / Golaghat / Hailakandi /Hojai / Jorhat /Karimganj /
Kamrup (M)/ Kamrup, Amingaon /Karbi Anglong / Kokrajhar / Lakhimpur
/Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South
Salmara / Tinsukia / Udalguri/ West Karbi Anglong.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Ms. Alisha Gogoi, Regd. Vide 56/2023-24
Dated 19/07/2023.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Ms. Alisha Gogoi, for taking necessary action in respect of Q. No- 3 and 4, from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

Encl: As stated above.

০২.০৮.২৩

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2023-24/ ৪২ / RTI, dated the ২./08 /2023

Copy to:

Ms. Alisha Gogoi, GAD Law Associates, Dighalipukhuri East, Ghy-01. She is requested to approach the abovementioned PIOs for getting the information in respect of her queries.

০২.০৮.২৩

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/14 / RTI
Dated ...1/08/2023

To,

Mr. Deepak
67/1 Jawahar, 12 street, Madurai-625706

1. Please refer to your RTI application registered vide I.D. Number 50/2023-24 Dated 12/07/2023 forwarded to undersigned seeking information relating to PIL cases.
2. The information asked for is as follows:
1 & 2 – Total numbers of PIL registered during the period of 2020 to 2023(31/07/2023) is 88 (Copy attached). The status of these cases can be accessed from the Gauhati High Court Official website "**Case Status**" icon.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

Enclo – 4 pages

R. A. Talwar
04.08.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2023-24/16 / RTI
Dated 4/08/2023

To,

Mr. Sunil Kumar
Vill - Bhori (Hasmukh ki dhani)
Mahendragarh, Haryana

1. Please refer to your two applications, registered vide I.D. No 65/2023-24 Dated 29/07/2023 addressed to the undersigned seeking misc. information relating to case no CrI. A-235/2019.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Enco : as stated.

R. A. Tapadar
04.08.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

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डाक महानिदेशक DIRECTOR GENERAL OF POSTS.

PAY TO PIO Guwahati*
High Court, Guwahati* को

पचास रुपये की रकम THE SUM OF RUPEES FIFTY ONLY



AT THE POST OFFICE AT

Guwahati*



भारतीय डाक COMMISSION रुपये 5 RUPEES

प्रेषक अपना नाम जो पत्र यहाँ लिखें।
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

Sunil Kumar v/o Rajendra Singh
Vill - Hasmukh ki dhani / Dist



FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ 17/ RTI
Dated ..8/08/2023

To,

Mr. Dibakar Kalita
Kamakhya gate, Durga Sarobar
House no-10, Garo Basti

1. Please refer to your RTI application registered as I.D. Number 60/2023-24 Dated 24/07/2023 addressed to undersigned seeking information relating to appointment made under compassionate ground.
2. The information asked for is as follows.
A separate sheet containing sought for information in tabular format is attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Talwar
08-08-23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Regular Post

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2023-24/20 / RTI
Dated 10/08/2023

To,

Hokali Sema
H.No-103, Gandhibasti,
Near Kali Mandir, Guwahati-03

1. Please refer to your two applications, registered vide I.D. No 67/2023-24 Dated 08/08/2023 addressed to the undersigned seeking misc. information relating to Gauhati High Court Legal Service Committee.
2. The information asked for cannot be supplied due to following reason:-
For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. IPO so enclosed with your application, is returned herewith.
The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Endo : as stated.

R. S. Tapadar
10.08.23
Registrar (Judicial) & PIO
Gauhati High Court. Guwahati

भारत का डाक कार्ड भारतीय पोस्ट ऑर्डर भारतीय डाक विभाग द्वारा जारी किया गया दस्तावेज़ का दस्तावेज़ दस्तावेज़ का दस्तावेज़ दस्तावेज़ का दस्तावेज़

NOT NEGOTIABLE

भारतीय पोस्टल ऑर्डर
INDIAN POSTAL ORDER

भारत के पोस्टल ऑर्डर भारतीय डाक विभाग द्वारा जारी किया गया दस्तावेज़ का दस्तावेज़ दस्तावेज़ का दस्तावेज़

PAY TO PIO, Guwahati High Court Legal Service Committee

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₹ 10

COMMISSION 1 RUPEE

भारत का डाक कार्ड भारतीय पोस्ट ऑर्डर भारतीय डाक विभाग द्वारा जारी किया गया दस्तावेज़ का दस्तावेज़ दस्तावेज़ का दस्तावेज़ दस्तावेज़ का दस्तावेज़

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/ 19/ RTI
Dated 10/08/2023

To,

Mr. Ravindra Kumar
Vill – Boodpur Chauhan, P.O.-Jhabrera
Haridwar - 247665

1. Please refer to your RTI application registered vide I.D. Number 61/2023-24 Dated 26/07/2023 forwarded to undersigned seeking information relating to functioning of judiciary.
2. The information asked for is as follows:

1 and 2:- Number of cases pending against MPs/MLAs

State	Pendency of MP/MLA Act cases
Assam	67
Arunachal Pradesh	04
Mizoram	Nil
Nagaland	Nil

The information of other categories of cases is not maintained by the High Court Registry separately. Kindly note that under RTI Act, information which is readily available only can be provided.

3 :-

State	Pendency of SC/ST(prevention of atrocities act, 1989)
Assam	26
Arunachal Pradesh	Nil
Mizoram	Nil
Nagaland	Nil

4 :- The question demands opinion of the PIO and under RTI Act, the PIO cannot render his opinion as information.

5 :- Number of SC/ST judges in Gauhati High Court

ST- 07 and SC- Nil

Number of SC/ST judges in District Court

ST- 16 and SC-14, Kindly note that in District Court Judges appointment, SC/ST reservation applicable only in Grade –III vacancy.

6 & 7 :- Educational qualification of High Court and District Court Judges are available in the Gauhati High Court official website.

8:- Relates to the Supreme Court of India.

9 :- Memorandum of procedure for appointment of Judges of the High Court and Supreme Court is available by Ministry of Law and Justice, Government of India in their official website.

10,11 and 14 :- Relates to the Central Government.

12 and 13 :- The question demands opinion of the PIO and under RTI Act, the PIO cannot render his opinion as information.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30 (thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Talwar

10.08.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

(11)

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/ 24/ RTI
Dated 22/08/2023

To,

Mr. Bipul Hazarika
Mathuranagar, K.K Handique,
House no.-49, Ghy-06

1. Please refer to your RTI application registered vide I.D. Number 71/2023-24 Dated 14/08/2023 forwarded to undersigned seeking opinion relating to promotion of district court employee.
2. The information asked for cannot be furnished as the query demands legal opinion of the PIO, which does not fall under the definition of information under RTI Act, 2005.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Talwar

22.08.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of Information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2023-24/85/ RTI
Dated 22/08/2023

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial)& PIO
Gauhati High Court.

To : Mr. Rabindra Nath Barman
Deputy Registrar (Admin), Gauhati High Court
Itanagar Permanent Bench, Yupia

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 66/2023-24 dated 07/08/2023,

Sir,

Photocopies of enquiry report dated 31/05/2023 in connection with D.P. No-04/2020, is ready to be provided as per your request. You are to pay cost of Rs. 160/- (One hundred sixty) only (i.e. @ Rs. 5/- per sheet x 32 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,
R. A. Tapadar
22.08.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

On behalf of
Applicant
Received
S. S. J. J. J.
23/8/23

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/ 9 / RTI

Dated Guwahati 25/08/2023

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati - 781001

To : The District and Sessions Judge,
Sonitpur, Assam

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mrs. Roushan Jabin Ansari, Regd. Vide 75/2023-24 dtd 22/08/2023.

Sir,

With reference to the above, I am forwarding herewith a RTI application of Mrs. Roushan Jabin Ansari, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours Faithfully,

R. A. Tapadar

25-08-23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2023-24/ 9 / RTI, dated the 25/08/2023

Copy to:

Mrs. Roushan Jabin Ansari, Near Axom Jewellery, SS Road, Lakhtokia, Ghy-01.
You are requested to approach the abovementioned PIO for getting the information in respect of your query.

R. A. Tapadar

25-08-23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2023-24/ 85 / RTI
Dated 25/08/2023

To,

Mr. Ranjit Kumar Neog
P.O.-Korokatoli, Vill- Rajahowli
Jorhat - 785015

1) Please refer to your I.D. Number 74/2023-24 Dated 16/08/2023 addressed to undersigned regarding supply of information relating to current status of WP(C) 4595/2020.

2) The information asked for is as follows.

The abovementioned case has been pending for disposal and the case has been recently listed for hearing on 21/08/2023.

You may check details of the case at the Gauhati High Court Official website, i.e., **ghconline.gov.in** by following the link below:-

https://services.ecourts.gov.in/ecourtindiaHC/cases/case_no.php?state_cd=6&dist_cd=1&court_code=1&stateNm=Assam.

3) As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order if you are not satisfied with the reply.

R. N. Tapadar

25.08.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/11 / RTI
Dated 28/08/2023

To,

Ms. Kavya Batra
Sector-11, Rohini, Delhi-110085

1. Please refer to your RTI application registered vide I.D. Number 77/2023-24 Dated 28/08/2023 forwarded to undersigned seeking information relating to arbitration proceedings.
2. The information asked for is as follows:
 1. The question demands opinion of the PIO and under RTI Act, the PIO cannot render his opinion as information.
 2. Such information is not maintained by this Registry.
 3. Total **8457** (Eight Thousand Four Hundred Fifty Seven), numbers of Writ Petition filed against Government or its agencies in the Gauhati High Court for the year 2022. Statuses of these cases are available at the High Court official website.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

A. A. T. S. S. S.
28-08-23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/102 /RTI

Dated Guwahati, 16/09/2023

From : Sri S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bajali / Barpeta / Baska / Biswanath / Bongaigaon/Cachar /
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima
Hasao / Goalpara / Golaghat / Hailakandi /Hojai / Jorhat /Karimganj /
Kamrup (M)/ Kamrup, Amingaon /Karbi Anglong / Kokrajhar / Lakhimpur
/Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South
Salmara / Tinsukia / Udalguri/ West Karbi Anglong

Sub: Request for information under Right to Information Act, 2005.

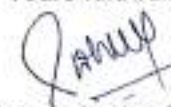
Ref: RTI application by Mr. Palvannam Selvaraj, Regd. Vide 78/2023-24
Dated 28/08/2023.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a
RTI application by Mr. Palvannam Selvaraj, for taking necessary action from
your end as the subject matter (District Court part) seems to fall under your
jurisdiction. Reply, if any, may directly be sent to the applicant.


Yours faithfully,

Encl: As stated above.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2023-24/ 102/ RTI, dated the 16/09 /2023
Copy to:

Mr. Palvannam Selvaraj, 1/1, Arungam Nagar, Thiruvalluvar Nagar North
Tamilnadu -626117. He is requested to approach the abovementioned PIOs
for getting the information in respect of her queries.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/92/ RTI
Dated 22/08/2023

To,

Mr. Angaru Narayan Rao
Ramanathpur, Gokhale Nagar
Hyderabad – 500013

1. Please refer to your RTI application registered vide I.D. Number 76/2023-24 Dated 24/08/2023 forwarded to undersigned seeking information relating to accountability of recruitment and filling up vacancies of Judicial Officers.
2. The information asked for is as follows:
All recruitment of Judicial Officer are carried out as per the criteria laid down in the Judicial Service Rules of Assam, Nagaland, Mizoram and Arunachal Pradesh under the authority of the Gauhati High Court.
Second portion of the query is not related to the Gauhati High Court.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Sanyal
20.08.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.